

Status of Summary Cases (Section 260 Cr.PC and Petty offences as defined under section 206 of Cr.PC), cases relating to 'Forfeiture of Bail Bonds' (Section 446/446A of Cr.PC) and Cases related to Recovery of fine u/s 421 Cr.PC

S.No.	Offences under	Pendency as on 30.06.2019	Disposal as on 13.09.2019
1	Motor Vehicles Act	3139	2987
2	Excise Act	75	65
3	Police Act	75	39
4	Shop and Establishment Act	55	22
5	Local Municipal Act	8011	4932
6	Public Gambling Act	47	40
7	Weight and Measurement Act	996	659
8	Railways Act	0	0
9	Factories Act	0	0
10	Forest Act	0	0
11	Child Labour (Prohibition and Regulation Act)	50	46
12	Cattle – Trespass Act	0	0
13	Cases under IPC	62	49
14	Other Summary Cases within purview of s-260 CrPC (if any)	749	520
15	Cases relating to 'Forfeiture of Bail Bonds' u/s 446/446A of CrPC		
16	Cases relating to Fine Recovery Proceedings u/s 421 CrPC	0	0
Total		13259	9359

*** THE ABOVE TARGETS & DISPOSAL ARE OVER AND ABOVE THE ROUTINE WORK OF THE COURTS.**

*** THE DISPOSAL SHOWN ARE OUT OF THE PENDENCY AS ON 30-06-2019.**

*** THE DISPOSAL FIGURES HAVE BEEN DULY CERTIFIED BY THE RESPECTIVE CHIEF METROPOLITAN MAGISTRATE.**

*** AS PER PHYSICAL VERIFICATION IN THE COURT OF SH. SUJIT SAURABH, MUNICIPAL MAGISTRATE, 1733 MCD CHALLANS WERE LESS AS COMPARED TO THE EARLIER CALCULATED FIGURES.**